

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FORTY-FIRST REPORT

I. the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-first Report.

2. The Committee met on the 23rd May, 1974 for—

I. Further examination of the Constitution (Amendment) Bill, 1974 (Insertion of new article 83A) by Shri C. K. Chandrappan under Rule 294(1)(a) of the Rules of Procedure.

II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, the 10th May, 1974.

Further Examination of the Constitution (Amendment) Bill

3. The Committee took up further examination of the Constitution (Amendment) Bill, 1974 (Insertion of new article 83A) by Shri C. K. Chandrappan.

4. Shri C. K. Chandrappan, the Member-in-charge of the Bill, was invited to attend the sitting. He did not attend.

5. The Committee recommend that in view of the changes made in the Bill by the Member, he might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

6. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

7. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

8. The Members who had tabled the resolutions were invited to attend the sitting. Shri Bibhuti Mishra attended.

9. The Committee recommend the allocation of time as follows:—

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|--|-----------------------|
| (1) Resolution regarding setting up of Planning Bodies | 2 hours
15 minutes |
| (2) Resolution regarding economic round table conference. | 2 hours |
| (3) Resolution regarding declaration of certain tribal belts as Scheduled Areas. | 2 hours |

Recommendations

10. The Committee recommend that—

- (i) Shri C. K. Chandrappan be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 9 above, be agreed to by the House.

NEW DELHI;
May 7, 1974
Vaisakha 17, 1996 (Saka)

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Supreme Court (Conferral of Additional Powers) Bill, 1974 by Shri Madhu Limaye	30 of 1974	B	2 hours
2.	The Constitution (Amendment) Bill, 1974 (Amendment of article 145) by Shri Madhu Limaye	28 of 1974	B	2 hours
3.	The Minimum Wages (in all types of employment) Bill, 1974 by Shri Vikram Mahajan	41 of 1974	B	2 hours
4.	The Essential Commodities (Amendment) Bill, 1974 (Substitution of section 10A) by Shri D. K. Panda	48 of 1974	B	2 hours
5.	The Judicial Officers Protection (Repeal) Bill, 1974 by Shri D. K. Panda	47 of 1974	B	2 hours
6.	The Companies (Amendment) Bill, 1974 (Omission of section 90) by Shri Madhu Limaye	49 of 1974	B	2 hours
7.	The Constitution (Amendment) Bill, 1974 (Insertion of new article 26A) by Shri R. F. Ulaganathan	42 of 1974	B	2 hours
8.	The Free Legal Assistance Bill, 1974 by Shri D. K. Panda	45 of 1974	B	2 hours
9.	The Foreign Owned Plantations (Nationalisation) Bill, 1974 by Shri C. K. Chandrappan	50 of 1974	B	2 hours